waiver of Rs.703.08 crore for 2008-09. The State Government had also requested for allowing the balance debt waiver of Rs.219.85 crore for 2005-06, on the grounds that it had achieved the targets as laid down in the Debt Consolidation and Relief Facility (DCRF) guidelines and that it had performed well in subsequent years.

Based on its fiscal performance during the award period of TFC 2005-10, under the DCRF recommended by the Twelfth Finance Commission, Andhra Pradesh was provided debt waiver of Rs. 483.23 crore for 2005-06 and Rs. 703.08 crore for each of the years 2006-07, 2007-08 and 2009-10, totaling to Rs. 2,592.47 crore. During TFC award period 2005-10, GSDP estimates (1999-2000 series) had been used uniformly for all States for the purposes of DCRF and to calculate annual borrowing ceilings. The request of the State for revising the GSDP estimates retrospectively and for allowing further debt waiver was not found to be tenable under DCRF.

As recommended by the Thirteenth Finance Commission, DCRF is not continued to any state any further.

Proposal for national level Grameen Bank

1918. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of FINANCE be pleased to state:

- whether the number of Grameen Banks in the country have grown very large and in view of its administration getting complex, Government is proposing to set up a National Level Grameen Bank; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) There is no such proposal at present.

(b) Does not arise.

Investment of banks in money laundering

1919. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of FINANCE be pleased to state:

the rationale used by RBI in computing the fines on the banks which were recently found violating anti-money laundering and other norms, following an expose by Cobrapost on the issue, bank-wise details;